

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH : DELHI

R.A. NO. 195/90  
IN O.A. NO. 131/90

Date of Decision 4.1.91

Gopi Chand ... Review Applicant  
Shri R. L. Sethi ... Counsel for the  
Review Applicant

Vs.

Union of India & Ors. ... Respondents  
Shri M. L. Verma ... Counsel for the  
Respondents

CORAM : HON'BLE SHRI P. C. JAIN, MEMBER (A)  
HON'BLE SHRI J. P. SHARMA, MEMBER (J)

O R D E R

(Hon'ble Shri J. P. Sharma, Member (J) :

present  
The Review Application has been filed under Section 22 (3) (F) of the Administrative Tribunals Act, 1985 read with Rule 17 of the Central Administrative Tribunal (Procedure) Rules, 1987 by which the applicant has desired the review of the judgment dated 12.11.1990.

2. The applicant, a Telephone Clerk/Operator in Dr. Ram Manohar Lohia Hospital, filed the original application under Section 19 of the Administrative Tribunals Act, 1985 against non-decision on his representation dated 29.4.1989 wherein he had requested for the merger of cadre of Telephone Operator in clerical cadre. The application has been dismissed as hopelessly time barred as discussed in the para 7 of the judgment.

3. We find no error apparent on the face of the judgment nor it is alleged that any evidence has been escaped over from consideration and what is stated as a ground to review the judgment is that the application has been decided in hot haste. The applicant was given due opportunity and was heard at length on the merits of the case.

4. We find that the present Review Application is devoid of merit and is dismissed accordingly.

J. P. SHARMA  
( J. P. SHARMA )  
MEMBER (J)

C. C. JAIN  
( P. C. JAIN )  
MEMBER (A)